

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI

OA No. 478 of 2023

IN THE MATTER OF:

Virender Tyagi

...Petitioner

Vs

State of Haryana and Others

...Respondents

INDEX

Sr. No.	Particular	Page No.
1	Reply on behalf of Respondent No. 6 (Gurugram Metropolitan Development Authority) In Compliance of Order Dated 25.07.2024	
2	Annexure-R/1: Authorization Letter	

Date:

Filed by:

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REPLY ON BEHALF OF RESPONDENT No. 6
(GURUGRAM METROPOLITAN DEVELOPMENT
AUTHORITY) IN COMPLAINT OF ORDER DATED
25.07.2024.

MOST RESPECTFULLY SHOWETH:

1. That the above subjected letter petition/email has been registered as Original Application. By way of said letter petition, the applicant has sought protection and cleaning of a water body falling in Sector 47, Gurugram.
2. That present reply is being filed through Satyavir Singh, Metropolitan Green Planner, Urban Environment Division, GMDA, Gurugram, who is authorized and competent to file the present reply on behalf of answering respondent. Copy of authorization letter dated 26.08.2025 is enclosed herewith as **Annexure-R/1**.
3. That the land in question does not pertain to answering respondent. Hence, the present OA is not maintainable against the answering respondent-GMDA.



-2-

4. That the development and maintenance of the area in question are under the jurisdiction of Municipal Corporation, Gurugram-respondent No.2.
5. That answering respondent is neither owner nor has been in possession of the water body sought to be cleaned and protected. The answering respondent has merely provided connection for supply of treated water from its treated water pipeline from STP at Behrampur. It is most respectfully submitted that answering respondent is not a party to the CWP No.10558 of 2015 titled as 'Bheem Singh Kashyap and others Vs. State of Haryana and others' pending for 04.11.2025 before the Hon'ble High Court of Punjab & Haryana. In this background, it is beyond competence of the answering respondent to clarify the factual position with respect to the relief claimed in the above said writ petition and status quo order, if any passed by Hon'ble Punjab & Haryana High Court.

In view of the submissions made herein above, it is humbly prayed that the present reply be taken on record and the answering respondent may kindly be deleted from the array of the parties.



(Satyavir Singh)

Metropolitan Green Planner,
Urban Environment Division.
For and on behalf of the GMDA,
Gurugram – respondent No.6

Verification:

Verified at Gurugram on 26th day of August, 2025 that contents of the above reply are true and correct as per information derived from the official record. Nothing material has been concealed therein.



(Satyavir Singh)
Metropolitan Green Planner,
Urban Environment Division.
For and on behalf of the GMDA,
Gurugram – respondent No.6

BEFORE HON'BLE THE GREEN TRIBUNAL PRINCIPAL BENCH AT
NEW DELHI.

OA No. 478 of 2023

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... Petitioner

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... Respondents

AUTHORITY LETTER

I, Shyamal Misra, IAS Chief Executive Officer, Gurugram Metropolitan Development Authority (GMDA), Gurugram hereby nominate and authorize Sh. Satyavir Singh, Metropolitan Green Planner, Urban Environment Division, GMDA, Gurugram to sign and verify pleadings, etc. for and on behalf of the GMDA, Gurugram – respondent No.6 in the above noted case and as may be necessary or expedient to give statement or any submissions for and on behalf of GMDA – respondent No. 6 in his official capacity.

Dated: 26.08.2025
Place: Gurugram


(Shyamal Misra, IAS)
Chief Executive Officer,
GMDA, Gurugram.

Shyamal Misra, IAS
CEO, GMDA, GGM